

(c) No information is available in this regard, as allottees are not required to furnish particulars of their relatives.

(d) and (e). 60 complaints of alleged subletting have come to notice. These cases are under investigation.

Rural Electrification

2351. Shri Mohammad Ellas:

Shri S. M. Banerjee:

Dr. Ramen Sen:

Will the Minister of Irrigation and Power be pleased to state:

(a) the number of villages which can be electrified by each State after taking all the existing factors into account including the present capability of each organisation and also position of material required for rural electrification;

(b) whether the gigantic programme of rural electrification to be taken up for implementation on the occasion of the Mahatma Gandhi Centenary Celebrations in 1989 can be realised considering the capability and other limitations; and

(c) whether it is a fact that rural electrification programme now drawn up has not been coordinated with other rural development schemes?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) A tentative assessment was made regarding the number of villages that may be electrified during the Fourth Plan was made in consultation with various States and Union Territories. A statement showing the tentative figures is laid on the Table of the House. [Placed in Library. See No. LT-5803/86]. However, in view of the urgent need for augmenting food production in the country, it has since been decided that rural electrification programme should henceforth be drawn up with a bias towards energising pumps sets. The tentative target for the IV Plan fixed in con-

sultation with the various State Electricity Boards and the Food and Agriculture Ministry is about 7 lakh pumps. In order not to overlook the socio-economic objective of rural electrification the State authorities have been advised that the schemes for rural electrification during IV Plan may be drawn up in such a manner as to cover an area of group of villages having clusters of pumps at the same time meeting the other rural loads in that area. Thus with the emphasis on the programme of energising of pump sets, as far as possible, 15 to 20 per cent of the villages in each State should be covered during the IV Plan period. The IV Plan programme has however not yet been finalised and only that for the first year of the IV Plan is being drawn up.

(b) During the Irrigation and Power Seminar held in October, 1984, a target was set for achieving electrification of one lakh villages by October, 1989, the birth centenary of Mahatma Gandhi, which was also reiterated in the conference of the State Irrigation and Power Ministers held in November, 1985. The achievement at the end of the III Plan would be about 55,000 villages. In accordance with the above conclusions the State authorities have been advised to take a number of steps as recommended in the Seminar, for expeditious achievement in rural electrification like strengthening the organisational set up at all levels in the States, strengthening of the rural electrification cell at Central level with a view to coordinate the activities of the planning agencies and allied matters and also the various measures to be taken in achieving economy in con-already initiated action on the above already initiated action on the above suggestions.

(c) The States have been advised that while drawing rural electrification schemes for the IV Plan close collaboration should be maintained and the schemes be prepared in consultation with the Agriculture, Irrigation, Development and Planning Depart-

ments in order to ensure co-ordinated development of the programmes. This aspect has been emphasized also during the Conference of Chairmen of State Electricity Board held in November, 1965.

Tungabhadra Right Canal

**2352. Shri Kolla Venkaiah:
Shri M. N. Swamy:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Mysore Government disagreed with the Central Water and Power Commission regarding the calculation of surplus water from Tungabhadra right canal available for Andhra for second crop;

(b) if so, the reasons advanced for the disagreement;

(c) the reaction of Government thereto; and

(d) whether any action will be taken immediately in view of the season for the second crop?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (d). There was no disagreement. The first working Table also was drawn up in consultation with all. Later on considering the inflows, the repairs of left main canal and the altered programme of letting in water made it necessary to revise the table. These have since been worked out. This kind of revision is inherent for any river system.

Extended Family Planning Programme

2353. Shrimati Akkamma Devi: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that under the Extended Family Planning Programme, Malaria and Family Planning Programmes are linked up; and

(b) if so, the reasons therefor?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). Yes. In areas where National

Malaria Eradication Programme has been completed and entered the maintenance phase, one male basic Health Worker and one auxiliary nurse mid-wife are being appointed per 2,000 families or 10,000 populations so that they visit every home, motivate people to have small families and also keep a watch against the recurrence of Malaria. This method is expected to give better results in family planning as the workers will be better accepted and their advice given more attention to by the people.

Airport Health Organisation, Dumdum

2354. Shrimati Renu Chakravartty: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that Conveyance Allowance at revised rates has been granted to the gazetted officers working in Airport Health Organisation, Dumdum; and

(b) the reasons for not giving revised conveyance allowance to the non-gazetted staff?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The grant of Conveyance Allowance to Central Government employees, whether gazetted or non-gazetted, is governed by the same set of rules. As none of the employees of the Airport Health Organisation, Dumdum fulfil the prescribed conditions the conveyance allowance has not been sanctioned to any of them. However, the non-gazetted supervisory field staff who fulfil the conditions for the grant of cycle allowance are in receipt of such allowance.

ग्रफीम की खेती

2355. श्री रामसेवक यादव:

श्री मधु लिमबे:

क्या बिस् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ग्रफीम की खेती करने के लिए ददनी केवल उन्हीं पोस्त